

[English]

Telephone Connections

3288. SHRI HARADHAN ROY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a number of cases were pending for a long time for provision of telephone connections to the educational institutions, hospitals, police stations, fire service stations, railway stations in West Bengal on priority basis;

(b) if so, the details with reasons thereof; and

(c) the time by which these telephone connections are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Yes, Sir. The details of the pending cases are as under :

Educational Institutions	58
Hospitals	2
Police Stations	1
Fire Stations	Nil
Railway Stations	Nil
Total	61

Out of the total 61 pending cases, 36 cases are long distance connections and the remaining 25 cases are registered during 1995-96.

(c) All the connections are likely to be provided by 31-3-996.

[Translation]

Allotment of Petrol Retail Outlets

3289. SHRI KUNJEE LAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol retail outlets sanctioned on out-of-turn basis in Rajasthan during the last three years;

(b) the criterion laid down for such allotments; and

(c) the details of persons to whom petrol retail outlets have been allotted on out-of-turn basis?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (c) During the last three years ending March, 1995, four retail outlet dealerships were allotted in Rajasthan to the undernoted persons by the Government on compassionate grounds :

- (1) Smt. Heera Devi Barwar - Jodhpur
- (2) Shri D.K. Shastri - Jaipur
- (3) Ms. R.K. Ravindra Kaur - Bharatpur
- (4) Smt. Somoti Meena - Jaipur

(b) The guidelines being followed by Government w.e.f. 1.4.1995 for allotment of dealerships/distributorships under discretionary quota on compassionate grounds are as contained in the attached Statement.

STATEMENT

Guidelines for Allotment of Dealerships/ Distributorships under Discretionary Quota

- (i) Dependent of a person who has made supreme sacrifice for the nation, but has not been properly rehabilitated so far.
- (ii) Member of a family which has been a victim of unforeseen circumstances, like terrorist attack, earthquake, floods, etc.
- (iii) Physically handicapped person.
- (iv) Defence/para-military/police personnel/other Central/State Government employees, who are permanently disabled on duty.
- (v) Immediate next of kin, namely widow, parents, children of those who lost their lives in abnormal circumstances.
- (vi) Eminent professionals like outstanding sportsmen, musicians, literateurs, etc. and women, of high achievement in distress.
- (vii) Individual cases of extreme hardship, which in the opinion of Government are compassionate and deserve sympathetic consideration in view of the special circumstances of the case at the given time.
- (viii) The number of discretionary allotments should not ordinarily exceed 10% of the average annual marketing plan, of which allotments of retail outlets for petroleum products should not normally exceed 5%.

The discretionary allotments will be made to a candidate subject to the following general conditions :

- (1) He/She should be a citizen of India.
- (2) He/She or any of his/her following close relatives (including step relatives) should not already hold a dealership of petroleum products of any oil company :
 - (i) Spouse,
 - (ii) Father/Mother,
 - (iii) Brother,
 - (iv) Son/Daughter-in-law.

Replies to Letters From MPs

3290. SHRI RAM KRIPAL YADAV :
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of PETROLEUM AND NATURAL